

15.31-1/2 hrs.

**INDIAN AGRICULTURAL WORKERS
BILL ***

SHRI D. K. PANDA (Bhanjanagar): I beg to move for leave to introduce a Bill to provide for the welfare of agricultural workers in the country.

MR. CHAIRMAN: The question is:

"That leave be granted to introduce a Bill to provide for the welfare of agricultural workers in the country."

The motion was adopted.

SHRI D. K. PANDA: I introduce the Bill.

15.32 hrs.

**ORISSA AGRICULTURAL WORKERS
BILL ***

SHRI D. K. PANDA (Bhanjanagar): I beg to move for leave to introduce a Bill to provide for the welfare of agricultural workers in the State of Orissa and to regulate the conditions of their work.

MR. CHAIRMAN: The question is:

"That leave be granted to introduce a Bill to provide for the welfare of agricultural workers in the State of Orissa and to regulate the conditions of their work."

The motion was adopted.

SHRI D. K. PANDA: I introduce the Bill.

15.32-1/2 hrs.

**PREVENTION OF FOOD
ADULTERATION (AMENDMENT)
BILL ***

[INSERTION OF NEW SECTION 16A AND
SUBSTITUTION OF SECTION 20A, ETC.]

SHRI D. K. PANDA (Bhanjanagar): I beg to move for leave to introduce a Bill further to amend the Prevention of Food Adulteration Act, 1954.

MR. CHAIRMAN: The question is:

"That leave be granted to introduce a Bill further to amend the Prevention of Food Adulteration Act, 1954."

The motion was adopted.

SHRI D. K. PANDA: I introduce the Bill.

MR. CHAIRMAN: Shri Vishwanath Pratap Singh—absent; Shri Madhu Limaye—absent; Shri N. Tombi Singh absent.

15.33 hrs.

**RAILWAYS (ABOLITION OF CASUAL
LABOUR) BILL—Contd.**

by Shri Hukam Chand Kachwai

MR. CHAIRMAN: We now take up further consideration of the Railways (Abolition of Casual Labour) Bill.

Shri Lakkappa to continue his speech.

SHRI K. LAKKAPPA (Tumkur): Mr. Chairman, Sir, continuing my speech on the Railways (Abolition of Casual Labour) Bill moved by my hon. friend, Shri Kachwai, as I have already said, a conservative Member has now brought forward a socialistic measure.

[Shri K. Lakkappa]

Last time, I was referring to the consolidation of the casual labour in the public sector undertakings, like, the Railways. I would like to say that a human approach should be made by the Railway Ministry in order to consolidate the situation prevailing in the railways so far as the labour issues are concerned. I was also referring to certain instances that in Karnataka, specially in Southern Railways, the casual labour is not an organised sector. The casual labourers who are working in stone quarries at the mercy of big contractors attached to the Railways have been thrown out mercilessly. Today, they are not able to find a job and that is creating another problem in the society. We are driving them out to become anti-social elements. Therefore, I have suggested that a high-power commission should be appointed to go into every aspect of casual labour in this country, specially in the Railways and to find out how we can utilise the services of casual labour and respect them as human beings.

Also preparing the casual labourers for various categories of work in the Railways is lacking. A realistic approach has to be made to find out these employees, those who are appointed casually in the Railways, and such people who are working in various categories should be given full training because we find today that the casual labourers attached to the various organisations of the Railways have not been trained properly. They have also not been provided with any basic amenities. In some cases they have no shelter even. It is very difficult for them to eke out their livelihood; they are moving from one place to another like nomads. Therefore, this aspect also has to be considered. I do not know why the Railways have not taken a serious note of this situation. It is because the officers in the Railway Board do not recognise the rights of these people, they treat them as the lowest category of people and do not consider them as part of the Railways. It should be understood that these people

constitute the backbone of the railway undertaking. They should get their due priority. I would suggest that these casual labourers should not be treated in an inhuman way. All possible help must be given to them. We should, therefore, seriously consider appointing a high-powered Commission. This Bill cannot give any adequate relief; it can only attract the attention of the Government to the various aspects of the problem concerning these casual labourers. My hon. friend, Shri Kachwai, has failed to provide any adequate measure to improve the situation. Therefore, on the technical ground this Bill may not be considered by the Government. But at the same time all these points which have been suggested may be taken into consideration to evolve a certain procedure to improve the situation so far as casual labourers in the Railways are concerned.

*SHRI J. MATHA GOWDER (Nilgiris):
Mr Chairman, Sir, I wholeheartedly extend my full support to the Bill of my hon. friend, Shri Hukamchand Kachwai, providing for the abolition of casual labour system on the Indian Railways.

At the very outset, I would like to point out to you how the Central Government are implementing their socialist policy, about which they talk day in and day out. Sir, in all the regions of the Railways there are casual labourers. Do they get uniform wages all over the country, like the regular workers of the Railways? I regret to say that there is no uniform wage policy for the casual labour on the Railways. There is one rate on the Southern Railway, another on the Western Railway and yet another on the Western Railway. I can easily anticipate the reply of the Hon. Minister. He will say that their wages are fixed under the Minimum Wages Act. Supposing that the minimum wage in Maharashtra is Rs. 8 a day, in Mysore or in Tamil Nadu it is Rs. 4 a

*The original speech was delivered in Tamil.

day. Under these circumstances, how can their wages be uniform?

PROF. MADHU DANDAVATE (Rajapur): Minimum wage differs from district to district.

SHRI J. MATHA GOWDER: Yes; it changes from district to district.

I want to ask of the hon. Deputy Minister for Railways whether there should at least not be uniform wage for the casual labour. Sir, in the Fifth Five Year Plan there is a chapter on National Minimum Needs. The Central Government seem to lay great emphasis on the National Minimum Needs Policy. I wonder whether the casual labour on the Railways with this kind of minimum wage, especially at the prevailing price level, will be able to get their minimum needs. With Rs. 4 a day will they be able to lead a normal life? So long as there are 4 lakhs of casual labourers on the Railways, the National Minimum Needs Policy of the Government can never be a success. If the Government are determined to implement the National Minimum Needs Policy, then they should abolish immediately the casual labour system and they should regularise all the casual labour on the Railways.

All of us in this House are unanimous in the demand that the casual labour system must be abolished. Even my friend, Shri Lakkappa, also accepts this. Just because he happens to be on the ruling party benches, he is not able to give his explicit support to this Bill. But in his heart of hearts he is convinced that this Bill, though brought forward by Shri Hukamchand Kachwai, is a good Bill worthy of his support. He spoke also in that vein. But openly he cannot express his support to this Bill because he is bound by the ruling party conventions.

Another unfortunate thing is that the casual labourers are not entertained by any Union, whether it is recognised or

unrecognised. The regular workers have got their Unions through which they voice their demands and grievances. Their Unions fight for getting their legitimate demands fulfilled. Till their demands are met, through their Unions the regular workers resort to strike, agitation etc. But the casual labourers are to remain as dumb dolls throughout their life, undergoing untold miseries. There is no forum for them to express their problems. Thus, their fundamental right is also denied to them.

Yet another problem of the casual labourers is that they are made to do what a regular worker does. But they are not getting as wage what a regular worker gets for doing that job. Though they do a regular worker's job, they are not being paid for it. In western countries the men and women doing similar jobs get equal payment. Here in our country, among the male workers there is this kind of discrimination—regular worker and casual worker. In the payment of wage also, though both of them do the same job, there is discrimination. I would like to say that this is a gross social injustice. Our Prime Minister in public platforms speaks so much about the prevalence of social injustice prevailing in our country and her Governments determination to do away with this. But her Government's Railway Ministry remains a silent spectator, not only a silent spectator but also an active participant, of the perpetuation of this social injustice. The Central Labour Minister on the floor of this House has repeated several times that the casual labour system must be abolished. But the Central Railway Minister has not taken any concrete steps to abolish the casual labour system.

I am a member of the Public Undertakings Committee of this House. I have visited almost all the public undertakings where I find that the number of casual labour is much more than regular workers. If a private sector undertaking happens to have more casual labourers than regular workers, immediately the

[Shri J. Matha Gowder]

Labour Commissioner or the Labour Officer pounces upon it and insists that the casual labourers must be regularised. Is it too much to expect that the Government's undertakings must implement the policies preached by the Government and be an example for the private sector? If the public undertakings fail to do this, how can the Government have the moral authority to insist upon anything on the private sector?

Sir, fortunately we have in our President the champion of labour welfare. But I wonder how he is tolerating this social injustice. In his Address to the Parliament, he appealed to the labour force of the country that they must engage themselves with all the patriotic fervour for increasing our production. At the same time, he has not pointed out what steps have been taken by his Government to abolish casual labour system on the Railways which seems to be the breeding place for social injustice.

SHRI B. V. NAIK (Kanara): Do you want the abolition of casual labour or the casual labour system?

SHRI J. MATHA GOWDER: Casual labour system.

MR. CHAIRMAN: You need not use President's name.

SHRI J. MATHA GOWDER: He is a pre-eminent labour leader of the country and that is why I referred to him.

MR. CHAIRMAN: But he is the President.

PROF. MADHU DANDAVATE: His speech is written by the Prime Minister.

SHRI J. MATHA GOWDER: Today morning also, to a question whether the casual labour system would be abolished, the hon. Minister's reply was that the matter is under consideration. I do not know for how long the Government would be saying that the matter is under consideration. It is all right that this reply is

given for a year or two or five. It would not be proper for the Government to say for ever that the matter is under consideration. I have no hesitation in saying that the Government are deceiving these innocent people by saying that the matter is under examination.

My hon. friend, Shri Lakkappa, pointed out that there is no shelter for the casual labour to take their food or to take rest. Perhaps the Government are unable to regularise them because of the fear of additional expenditure in the form of gratuity etc. if they are all regularised. But, it is common knowledge that the Railways have been incurring crores of rupees loss during the past seven years under different sectors of working. If only the Railway Administration had made determined efforts to reduce the loss to a small extent in anyone sector of working, the additional expenditure that might have to be incurred on account of regularising the casual labour could have been met without much difficulty.

I would request the hon. Minister of Railways to give to this House a definite date—5 years or 10 years—by which the casual labour system will be abolished on the Railways and also the definite programme which he has formulated to get this done. He should also ensure that there is uniform wage for the entire casual labour force working in different regions of the Railways. I would also to appeal to him that he should not simply brush aside the laudable principle contained in this Bill, simply because it has been moved by a member from the Opposition benches. I know that Shri Shafi Quereishi is a well-meaning friend of the labour and I am sure that he will accept this Bill.

With these words, I conclude.

डा० कैलाश (बम्बई दक्षिण) भाकतीय सभापति जी में कछबाय जी को बधाई देता - वे बास्तव में एक बहुत महत्वपूर्ण बिल सदन के सामने लाये हैं। इस में कोई तक नहीं भाज देक बड़ी कठिन भाषिक परिस्थितियों में गुजर रहा है। वे अपने बिल में जो चाहते हैं, वही मैं

भी चाहता हूँ और साथ ही केन्द्रीय सरकार भी वही चाहती है। लेकिन कश्चाय जी को यह भ्रमना होना चाहिये—अगर हम कैजुअल लेबर को हटा दें तो कितने लोग हम पर बढ़ जाने वाला है। श्री गौडर जी, श्री लक्ष्मी जी और दूसरे मित्रों ने कहा कि श्रीर दूसरी पब्लिक प्रोपर्टीज में भी यह व्यवस्था होनी चाहिये, लेकिन पब्लिक प्रोपर्टीज में भी इस समय चाटे में चल इस लिये सारे देश की धार्मिक नीति पर इस का धमर पड़ेगा। लेकिन मेरा यह तात्पर्य नहीं है कि इस प्रश्न को यहाँ लाया ही नहीं जाना चाहिये, ऐसे प्रश्नों को मदा नाया जाना चाहिये ताकि केन्द्रीय सरकार कुछ प्रश्नों पर अपने विचार बना सके तथा इसका हल तुरन्त से निकाल सके।

प्राज हम हर क्षेत्र में यह प्रयत्न कर रहे हैं विचारालियों को हटायें—विचारालियों का धर्म है—कान्ट्रिक्टर्स या एजेंट्स को इन कान्ट्रिक्टर्स को हटाना चाहिये, यह कौन लोग हैं? वे लोग हैं जो रेलवे एजिमिन्स्ट्रेशन को खरीद सकते हैं। जब इन को कान्ट्रिक्ट मिल जाता है तो वे क्या करते हैं? वे लोग कान्ट्रिक्ट मिलने पर स्त्री और पुरुषों को कैजुअल लेबर के नाम पर भेड़-बकरी और जानवरों की तरह से धरती करते हैं, उन के साथ जानवरों जैसा व्यवहार करते हैं। क्या मैं कुरेशी साहब से यह पूछने की दृष्टता कर सकता हूँ—आप कम से कम प्राज मे ही कृपा कर कान्ट्रिक्टर्स के सिस्टम को बिस्कुल बदल दीजिये और फिर से टेण्डर्स इन्वाइट कीजिये और टेंडर में कुछ इस तरह की शर्तें डालिये कि हम उन्हीं कान्ट्रिक्टर्स को कान्ट्रिक्ट दोगे जो अपने लेबरर्स को रहने की सुविधा दे सकेंगे, उनके लिये पीने के पानी की, दवा-दारू की व्यवस्था कर सकेंगे, मुनिस्पिटी से प्रार्थना कर के या दूसरे अन्य साधनों से और उन को जो अन्य वस्तुयें चाहिये, उन की व्यवस्था करेंगे। कान्ट्रिक्ट के कार्यकाल में इन वस्तुओं की व्यवस्था करने की जिम्मेदारी उस कान्ट्रिक्टर की होगी। प्राज वह इन कैजुअल लेबरर्स की मेहनत से कमा कर लक्षपति और करोड़पति बनता है, लेकिन उन की सुख-सुविधा के लिये कुछ नहीं करता—इस प्रकार की व्यवस्था से उस को यह अनुभव करना पड़ेगा कि रिश्वत देकर कान्ट्रिक्ट लेने से ही काम नहीं चलेगा, इस समुदाय को सुख-सुविधा की जिम्मेदारी भी उस पर है। आज जिस प्रकार से हमारे मंत्री मिश्राजी और कुरेशी साहब ने एक नई कल्पना दी है कि जो भी हमारे

पिछड़े हुए क्षेत्र हैं, हम उन में रेलों को ले जायें, क्या इसी तरह से यह कल्पना भी नहीं की जा सकती कि हम कान्ट्रिक्ट्स उन को देंगे जो मानवता को समझते हों, जो इस बात को अनुभव करते हो कि इन्हीं मजदूरों के बनाने पर, इन्हीं के पसीने से वे पैसा कमाते हैं, इस लिये इन की सुख-सुविधाओं पर खर्च करना भी इन की जिम्मेदारी है।

एक दूसरा मुद्दाब मे देना चाहता हूँ—जिम पर कुरेशी साहब और उन के मंत्रालय को सोचना चाहिये। मैं सब से पहले एक उदाहरण देता हूँ—यद्यपि हम से उस का कोई खास संबंध नहीं है—लेकिन विचार करने की दृष्टि से बहुत महत्व रखता है। जैसे हम ने बम्बई में तय किया कि वहाँ पर थोड़ा-नाडियाँ कम होती जायें, जिम से कि जाने जाने में सबको पर सुविधा हो, इन्स्ट्रियन्स प्रसुविधा से बच सकें। इस दृष्टि से हमने यह कल्पना की कि प्रतिवर्ष थोड़ागाड़ी की मरबा घटाते चने जायें। इसी तरह से हम प्रतिवर्ष कैजुअल लेबर की मरबा भी घटाते चने जायें। क्या कुरेशी साहब को कुछ धन्दाजा है कि हम समय रेलवे में कैजुअल लेबरर्स की संख्या क्या है, उस के बाद वे अपने पर्स को देखें, जब मे कितना रुपया है इस बात को देखें—यह ठीक है कि प्राप वर्तमान बजट में 100 करोड़ रुपये का घाटा लेकर प्राये हैं, लेकिन हम काम के लिये यदि 10 करोड़ रुपये का घाटा और भी सहना पड़े, तो कोई बात नहीं है, सहना चाहिये। उस के बाद हर साल 50 हजार या 20 हजार या 10 हजार कैजुअल लेबर, जिम तरह से आप की गिनती बन सके, गणित बैठ मके, घटाते चले जायें। यह काम 10-12 या 15 साल में पूरा हो जाना चाहिये, यह न हो कि 100 वर्ष बाद उस काम को पूर्ण किया जाय। प्राज हम समाजवाद की बातें करते हैं, लेकिन समाजवाद की ओर जा नहीं रहे हैं, हमेशा बलों की तरफ देखते हैं। प्राज जो हमारी धन-भागनाइज लेबर है, कान्ट्रिक्टर्स के द्वारा खरीदी और बेची जा रही है, उस की ओर ध्यान नहीं दे रहे हैं। गौडर साहब ने अपने भाषण में इस का एक उत्तर दिया है आप उन के प्रोटेक्शन की व्यवस्था करने जा रहे हैं, धर्मात् मिनिमम वेज एक्ट लागू इन पर हैं, लेकिन उन्होंने ठीक उदाहरण दिया है—मिनिमम वेज महाराष्ट्र में क्या है, आंध्र प्रदेश में क्या है, तामिलनाडु में क्या है उत्तर प्रदेश में क्या है धर्मात् सब को सारे देश में एक सा नहीं मिलता।

[डा० कैलाश]

भाज घाय को यह भी जरूर बताना पड़ेगा—कि हम किस प्रकार से इस सख्या को कम करने जा रहे हैं वत विम कब प्रायग 10 साल में प्रायेगा या पांच साल में प्रायगा जब कि कैजुअल लेबर जैसी चीज हमारे देश में नहीं रहेगी।

16 hrs.

इस में मन्देह नहीं कि कछवाय साहब ने इस बिल को लाकर एक राष्ट्रीय काम किया है। और उन मूक व्यक्तियों के लिये यहा पर सहाई जारी की है जोकि बहुत आबश्यक है : मैं इनका एक तरह से समर्थन ही कर रहा हूँ समर्थन करना ही चाहिये और कोई भी व्यक्ति होगा वह इसका समर्थन करेगा। इसमें पार्टी का कोई सवाल नहीं है। कांग्रेस पार्टी में होते हुए और श्रीमती इंदिरा गांधी जी के उपर पूर्ण विश्वास और श्रद्धा होते हुए मैं समझता हूँ कछवाय जी जो चाहते हैं वह पहले से ही श्रीमती गांधी के दिल विभाग में है। लेकिन खर्च की भी एक परिधि होती है और उसमें भी प्रायटीज हैं कि कौन सी चीज पहले करें और कौन सा चीज पीछे करे। बे तो स्वयं कह रही हैं कि बेकारी हटानी है। यह बेकारी तो नहीं है, हाँ अर्धबेकारी जरूर है। इसको पूरा नहीं किया जा सकता है लेकिन जो अमानुषिक व्यवहार कन्ट्रैक्टर्स के द्वारा उन पर किया जा रहा है उसको तो बन्द करने के लिये प्रात्र ही जरूर कदम उठाये जा सकते हैं। तीन महीने चांग्र महीने में यह किया जा सकता है लेकिन इसको रेलवे बोर्ड करेगा या हमारे मिश्र जी और कुरेशी साहब करेगे यह देखने की बात है। यह परीक्षा की घड़ी है कि रेलवे बोर्ड राज्य कर रहा है या हमारे मंत्री राज्य कर रहे हैं।

इन शब्दों के मध्य में कछवाय जी को धन्यवाद देता हूँ और साथ ही प्रापको भी धन्यवाद देता हूँ कि आपने मुझ बोलने का समय दिया।

श्री राम कंबर (टोक) : सभापति जी, कछवाय जी जो आकस्मिक श्रमिकों के संबंध में एक विधेयक इस सदन में लाये हैं उसके लिये मैं उनको धन्यवाद देना चाहता हूँ। यह जो डेली बेजेज पर काम करने वाले मजदूर हैं उनकी तरफ न तो रेलवे के जो आफिसर्स हैं उनका ध्यान जाता है और न ही हमारे जो रेल मंत्री हैं उनका ध्यान ही उनकी तरफ गया है। मैं ने व्यक्तिगत रूप से इस बात को काफी मजदीक से देखा है। ठेकेदारों की

बात को अपनी ही पीछे छोड़ता हूँ, जो डिपार्टमेंटल तरीके पर डेली बेजेज पर काम करते हैं उन लोगों का भी बड़ा भारी शोषण होता है। उन मजदूरों को अपनी तनक्याहें लेने के लिये खुशामद करनी पड़ती है। उनको एक महीने में 10-20 दिन ही काम दिया जाता है और बाद में उनको हटाकर दूसरे लोगों को बहा लगा लिया जाता है। इस तरह की काफी बातें देखने में आती हैं। प्राज 26 वर्ष की आजादी के बाद हमारी कांग्रेस सरकार और हमारी प्रधान मंत्री जी का गरीबी मिटाने का जो नारा है वह नारा खामकर इन्हीं लोगों के लिये बनाया गया है। लेकिन फिर भी उनकी दशा दिन प्रति दिन खराब होती जा रही है।

मैं प्राप को एक बात बनाना चाहता हूँ कि डेली बेजेज पर जो मजदूर काम करते हैं वे ऐसे लोग हैं जिनके पास न तो खेती है और न ही वे साधन सम्पन्न है। इनमें विशेषकर सैड्युल्ड कास्टट, अनुसूचित जाति एवं अनुसूचित जनजाति के लोग ही हैं। इन लोगों की और प्रापका विशेष ध्यान जाना चाहिये था लेकिन 26 वर्ष की आजादी के बाद भी मुझे खेद के साथ कहना पड़ता है कि यह बिल एक विरोधी दल का सदस्य यहा पर लाया है। मेरा प्रापसे निवेदन है कि प्रधान मंत्री श्रीमती इन्दिरा गांधी जी का जो नारा है उसको यदि प्राप पूरा करना चाहते हैं तो इस बिल को प्रापको मान लेना चाहिये।

यह जो मजदूर हैं इनकी विहाड़ी केवल चार रुपये हैं। बहुत ही थोड़ी जगहों पर जैसे पजाब और हरियाणा में उनको 6-7 रुपये विहाड़ी मिलती है। इसके प्रतिरिक्त इनको महीने में 30 रोज काम भी नहीं मिलता है, कुछ दिनों के लिये ही उनको काम मिल पाना है। ऐसी स्थिति में मेरा निवेदन है कि डेली बेजेज पर काम करने वाले मजदूरों की रजिस्टर में एंट्री होते ही उनको पक्का कर देना चाहिये। यह करना बहुत जरूरी है। साथ ही उनको 4 रुपये रोज जो विहाड़ी मिलती है उसको भी बढ़ाना चाहिये क्योंकि उनके घर में पुरुष स्त्री के अलावा दो तीन बच्चे भी होते होंगे और प्राप खुद सोच सकते हैं कि चार रुपये में वे अपना गुजारा कैसे कर सकते हैं तथा कैसे अपने बच्चों का भविष्य बना सकते हैं। इस बात पर प्रापको विशेष ध्यान देना चाहिये। उम्मी आई जी हैं, उनके पास जो लेबर काम करते हैं या जहाँ भी लेबर काम करते हैं उनको पक्का किया जाये। यह जो

लेबर हैं उनकी कोई भूनिमन नहीं है इसलिये उनकी पहुंच सिर्फ आफिमर्स तक ही रहती है। मेरा निवेदन है इस बिल को मान लेना बहुत जरूरी है और मैं तबे दिल से इस बिल का समर्थन करता हू।

MR. CHAIRMAN: Before I call upon Prof. Dandavate, I would like to inform the House that the time allotted for this debate is over. Is it the pleasure of the House that the time should be extended?

THE MINISTER OF PARLIAMEN-TARY AFFAIRS (SHRI K. RAGHU RAMAIAH): I suggest that the time may be extended by 45 minutes.

MR. CHAIRMAN: Is it the pleasure of the House that it may be extended by 45 minutes?

SFVERAL HON. MEMBERS: Yes.

MR. CHAIRMAN: The time is extend-ed up to 5 O'clock.

प्र० मधु दण्डवते (राजापुर): सभापति महोदय, माननीय कछबाय जी ने मदन के सामने जो विधेयक पेश किया है उसका मैं समर्थन करना चाहता हूं। इस प्रकार का विधेयक...

SHRI K. HANUMANTHAIYA (Banga-lore): If I may say so—I am not a prop-het of doom—with this overemphasis on Hindi, you may see ultimately what the result of it would be in this country.

सभापति महोदय: आपको तो अच्छी हिन्दी आती है आप क्यों एतराज करते हैं।

PROF. MADHU DANDAVATE: I always speak in English; therefore, occa-sionally, I thought I should speak in Hindi.

SHRI K. HANUMANTHAIYA: I am not blaming anybody in particular. It is easy to presume that one's own language should occupy the highest place...

श्री मधु लिखते (बांका): इनकी भाषा मराठी और ये हिन्दुस्तानी में बोल रहे हैं।

SHRI K. HANUMANTHAIYA: But this is a country in which we require a little co-ordination and tolerance.

PROF. MADHU DANDAVATE: Be-cause the Mover of this Bill has spoken in Hindi, and he understands Hindi very well, I want him to understand me, and that is why I am speaking in Hindi.

MR. CHAIRMAN: And Prof. Danda-vate's mother-tongue is not Hindi, Mr. Hanumanthaiya. Some day I also want you to speak in Hindi.

PROF. MADHU DANDAVATE: The translation of my Hindi speech will be better than my English speech.

सभापति महोदय, जब इस प्रकार का विधेयक मदन में पेश किया जाता है तो बहुत मर्तबा यह दलील दी जाती है कि इस देश में कैजुअल लेबर की प्रथा इसलिए जारी है कि हमारे देश में ऐसे बहुत गरीब लोग हैं जो कठिनाईयों के कारण ऐसी जगहों पर कर्मचारी बनने के लिए या मजदूर बनाने के लिए तैयार हो जाते हैं लेकिन मैं बड़े श्रद्ध के साथ कहना चाहता हू. . . (श्रवण)

Mine is never Sanskritised Hindi. It is neither the Hindi of the Maulvis nor the Hindi of the Pandits. It is Hindustani of the common people.

मैं यह कह रहा था कि जिस देश में 42 प्रतिशत लोग गरीबी की रेखा के नीचे अपनी जिन्दगी बिताने हैं वहां लोगों को कितनी ही कम सुविधाओं को न मिलें फिर भी वे कर्मचारी या मजदूर बनने के लिए तैयार हो जाते हैं। कैजुअल लेबर बनने के लिये तैयार हो जाते हैं। मैं समझता हू यह उनकी लाचारी है या उनकी परिस्थिति का तकाबा है कि वे कैजुअल लेबर बनने के लिए तैयार हो जाते हैं और इस परिस्थिति का फायदा उठाकर हमने यहां एक नयी सामन्तशाही प्रथा चालू करनी चाही है। इसलिए हमारे मित्र ने जो विधेयक यहां पर पेश किया है मैं चाहता हूं कि उसको स्वीकार किया जाये।

मेरे मित्र साकप्पा ने कहा था कि यह जरूरी है कि ज्यादा तफसील के साथ उस की जांच

[प्रो० मधु दण्डवत]
करने के लिये एक हार्ड पावर कमीशन नियुक्त किया जाय और उस कमीशन के सामने यह विधेयक रखा जाय लेकिन मैं समझता हूँ कि इस देश में ट्रेड यूनियन क्षेत्र में काम करने वाले जो लोग हैं चाहे इंटक हो जिस को लाकप्पा जी मानते हैं, या ए०आई०टी०यू०सी० हो या अन्य कोई यूनियन हो, वह सब लोगो ने मान लिया है कि कैजुअल लेबर की प्रथा सामन्तशाही की अवशेष है, इस को समाप्त किया जाना चाहिये। 50 लाख कर्मचारियों में से चार, पांच लाख ऐसे कर्मचारी हैं जो कैजुअल लेबर हैं। डी० एम० के० के साथी ने कहा अलग-अलग प्रान्तों में न्यूनतम वेतन अलग-अलग हो सकता है। लेकिन मैं उस से भी आगे बढ़ कर कहना चाहता हूँ कि आज जो न्यूनतम कानून है उस के अनुसार यह हो सकता है कि अलग-अलग जिले में शायद न्यूनतम वेतन अलग अलग रहें। और मैं चाहता हूँ कि किसी उद्योग में जब धावमी कर्मचारी बनता है तो देश की एकता के लिए और मजदूरों के लिये भी आवश्यक है, प्रगतिशीलता के लिये भी आवश्यक है कि किसी भी क्षेत्र में काम करते रहें, किसी जिले में या राज्य में काम करें, लेकिन उनके वेतन में समानता होनी चाहिये। और यह मानी हुई बात है कि जब कैजुअल लेबर अलग-अलग जगहों पर काम करेंगे तो उन के वेतन में समानता रहेगी। आज हम देखते हैं चाहे बीस्टन, सदन या ईस्टन रेलवे हो, जहां तक रेलवे के रेगुलर कर्मचारी हैं, परमानेंट लोग हैं उन की वेतन श्रेणी देखें तो चाहे बीस्टन के हो, या सदन रेलवे के हों, उन सब की वेतन श्रेणी एक हो सकती है। और मैं समझता हूँ कि प्राधुनिकता का एक तकाजा है कि अलग-अलग क्षेत्र में अलग-अलग जगहों पर काम करने वाले कर्मचारियों की वेतन श्रेणी में किसी भी प्रकार की असमानता नहीं होनी चाहिये। क्योंकि इस प्रगतिशील सूत्र खतरे में धाता है। इसलिये मैं चाहता हूँ कि इसमें तबदीली करना जरूरी है।

जहां तक कैजुअल लेबर की प्रथा है वह रिजर्वत-खोरी को भांगे बढ़ाती है। जो लोग ट्रेड यूनियन क्षेत्र में काम करते हैं वह बढ़ावों के 80 फीसत के ठीक उठा कि बड़े-बड़े अफसर जब कैजुअल लेबर

की नियुक्ति करते हैं तो मानी हुई बात है कि उनको रिजर्वत दिवस बचैर किसी की नियुक्ति नहीं होती है। और जब रिजर्वतखोरी को हम खत्म करना चाहते हैं जिस के लिये गुजरता में बड़े पैमाने पर प्राप्पोलन बना, तो मैं समझता हूँ उस दिशा में यह विधेयक एक अच्छा कदम है। अगर हम रिजर्वतखोरी और इस कुप्रथा को खत्म करना है तो ज्यादा अच्छा होगा कि इस प्रकार का कानून पास किया जाय।

बहुत मर्तबा जब हम पब्लिक सैक्टर इंडस्ट्रीज में किसी परिवर्तन की बात करते हैं तो उस की शुरूआत सब से बड़े पब्लिक सैक्टर, यानी रेलवे में करनी चाहिये। अगर रेलवे में इस प्रथा को खत्म कर देते हैं तो हो सकता है कि अन्य पब्लिक सैक्टर इंडस्ट्रीज में हम यह प्रगतिशील कदम बढ़ा सकते हैं। सरकार ऐलान करती है कि निजी उद्योगों में एम्प्लायर और एम्प्लॉई के बीच आइडियल रिलेशनशिप होनी चाहिये। जब सरकार प्राइवेट सैक्टर में कर्मचारी और मालिक में आदर्श ताल्लुक रखने की बात करती है तो वैसे आदर्श सरकार को पब्लिक सैक्टर में, रेलवे में पेश करना चाहिये वैसे आदर्श लोगो के सामने रखना चाहिये। इसलिए जो विधेयक पेश हुआ है उस को स्वीकार किया जाय। मैं उम्मीद करता हूँ कि इस सदन के दोनों पक्ष के लोगों इस आदर्श को देखेंगे, भौतिक उद्भूल को देखेंगे तो मैं नहीं समझता हूँ कि कोई गुंजायश है इस विधेयक की मुखातिफ़त की जाय। इस भावना से मैं इस सदन के सभी सदस्यों से चाहे कांग्रेस के हो या विरोधी पक्ष के हों, अपील करना चाहता हूँ कि इस का समर्थन करें और माननीय लाकप्पा के विशेषतः कहना चाहता हूँ कि इस सवाल को सिर्फ़ जनसंघ के एक सदस्य ने रखा है यह चीज कर अस्वीकार न करें। जहां तक जनसंघ का तालुक है एक सोशलिस्ट के नाते मेरा उस से बुनयाबी मतभेद है, लेकिन मेरा समाजवाद यह नहीं कहता है कि अगर दूसरे लोग या जनसंघ के लोग बोनस के लिये या कैजुअल लेबर प्रथा के खत्म करने के लिये कोई कदम उठावें तो मैं उस का विरोध करूँ। यह मेरी राय कभी नहीं हो सकती है। यह एक नाकारात्मक सिद्धान्त होगा। और लाकप्पा साहब

बुकि अवसंन की तरफ से यह सुझाव भया है इतलिये विरोध नहीं करेंगे । मजदूर माण्डोलन की जो बुनियाद है उस को नजर में रखते हुए एक राव से इस विधेयक का समर्पण करेंगे । इन शर्तों के साथ में इस का समर्पण करता हूँ ।

SHRIMATI ROZA DESHPANDE (Bombay Central): Sir, I fully support this Bill and I am very glad to see that some of the Members of the ruling party are also in favour of this Bill; they are also supporting this Bill.

It is a pity that in such a public sector, and a big public sector at that, there are as many as four lakhs of casual labour. We have in this country casual labour, contract labour, temporary labour and various other kinds of employment, wherein workers are deprived not only of a minimum wage, but even their rightful facilities such as leave, provident fund and other facilities.

I think this system of casual labour, specially in the Railways, if it cannot be got rid of immediately, so as to make all these four lakhs of people permanent in the Railways, at least, a method could be found out by which, gradually, all of them can be absorbed and made permanent. For instance, out of these four lakhs, there are persons who are casuals for the last ten years, twelve years and twenty years. People have become old and soon they will die as casual labour. Why can't they be made permanent? When the time comes for making them permanent, there are such things as medical examinations, and in those examinations, they do not come through. There is no way out unless he is fit to work. When the time comes for making a person permanent, he is subjected to these examinations and then he is not made permanent. Such laws have to be scrapped. Otherwise, even with this provision that they should be made permanent, there would be difficulties. While considering this Bill, I think, this aspect should be borne in mind.

As my friend Mr. Dandavate said, this is a capitalist system that we are following, employing casual labour. This is the case not only in the Railway Ministry, but all over India; this is so even in the private sector.

In fact, I would request the Minister to take up the initiative and abolish this casual labour system and contract labour system in the Railways, which is the biggest public sector enterprise, and thus set up an example for the private sector to follow, wherein we, as trade union leaders, have to fight against this system.

I am sure the Railway Minister knows the difficulties which the casual labour in the railways have to face. Sometime back a Member of the Railway Board said "the Railway Minister is temporary, but we are permanent". Such permanent people have presented such a demoralising budget and the poor Railway Minister cannot revolt against the Railway Board because while he is temporary, according to them, they are permanent. I hope with this experience the Railway Minister will give due consideration to this very serious problem.

It is affecting the productivity and efficiency of the railways. How do you expect a casual labour to be efficient when every time there is the danger of his being thrown out? At the same time, do not under-estimate the strength of casual labour. All the federations and trade unions of railway workers have given a warning to the Government that unless their grievances and problems are solved they are going to unite and take some action. The casual labour will also join them. The first demand put forward on behalf of the workers by the railway unions and federations would be permanency for casual labour.

I hope the Minister and the Government consider this matter seriously and not oppose this Bill simply because it is brought forward by an Opposition Member. If necessary, they should accept it with necessary changes, and see to it that it is passed before long.

SHRI CHINTAMANI PANIGRAHI (Bhubaneswar): Sir, I rise to appreciate the Bill which has been moved by our hon. friend, Shri Kachwai. In fact, for the last many years in this House the members of the Congress Party, especially those who are working in the trade union field, have been demanding that the casual labour system in the railways should be abolished. I also appreciate the gesture of the Railway Ministry that they have told the House that it is under the active consideration of the Government to abolish the casual labour system in the railways in a phased manner.

Here I would like to bring to the notice of the hon. Minister certain incongruities in the system which have persisted for the last so many years. In the South Eastern Railway whereas in Khurda Road Division as also the Khurda Road Division. The Banipada and Bhadrak come under the Kharagpur Division of the South Eastern Railway whereas in Khurda Road Division these two districts are not taken into account. Those casual labourers who work in the Kharagpur Division get a minimum wage which is not applicable to those who work in these two border districts. So, while the casual labour in other parts get a different minimum wage, those who are in Balasore, Puri and Ganjam do not get the same amount because they come under the Khurda Road Division. Therefore, I would take this opportunity to appeal to the Railway Ministry that these two places Banipada and Bhadrak must come under the Khurda Road Division. Of course, this needs a little re-organisation.

I would like to say one thing more. If there is any source of corruption today in the railway administration, it is in the casual labour system. Wherever I go to my constituency, they usually come and tell me that after taking recourse to such methods, they are continued as casual labourers. I would appeal to the hon. Minister that at least when the number is not so much—out of 50 lakh employees, about 3-4 lakhs are casual

labourers—the Government can work out a programme in a phased manner and the hon. Minister can tell us in this House that in the coming three years, out of 4 lakh casual labourers, they have a programme to absorb, say, 50,000 or 20,000 or 10,000 so that we can tell the people that the system which could not be abolished in the last 25 years is being abolished in a phased manner.

About the minimum wages also, it is not that the trade unions have not taken up this question. Almost all the trade unions have demanded that this system of casual labour should be abolished. I am associated with the South-Eastern Railwaymen's Congress which is affiliated to the INTUC. They have also taken up the question of abolishing the casual labour.

Here, what I find is that in the Khurda Road Division, the minimum wage that the casual labourers were getting in the last three years was only Rs. 1.25 p. and that only after a great deal of agitation, it could be raised to Rs. 3.50 or 4 rupees. Whenever the administration is asked to raise the minimum wage of the casual labourers, they will immediately say that the District Collector has not informed them what is the minimum wage in the district. So, it varies from district to district. I fully support that there must be uniformity so far as the minimum wages for casual labour are concerned. I find, in the Kharagpur Division, it varies from Rs. 6 to Rs. 8, whereas in the Khurda Road Division, it is only Rs. 3.50 p. Naturally, there will be heart-burning amongst the casual labourers. I hope, this will also be looked into.

I would like to ask the hon. Minister why it is that when the minimum wages are being increased according to the orders of the Government of India in different States, the concerned District Collector should not immediately notify it to the railway administration saying, "We have increased the minimum wages and, therefore, you also increase the minimum

wages. So far as the casual labour is concerned." The trade unions have to wage a battle for months together and then only the District Collector is asked to say what is the minimum wage, and then he says, "All right, we raise it to Rs 3 50 p." This is a kind of thing that is happening in this country which talks of socialistic measures. This system of casual labour is not in keeping with the aims and objectives which we have declared.

While I am grateful to you, Sir, for giving me an opportunity to participate in this debate, I once again appeal to the hon Minister to do something about the casual labour. They are going to retrench about 2,000 casual labourers from the Cuttack-Paradip Rail Link project. This is going to be one of the biggest problems in our State. There are casual labourers who have worked for 10-15 years and they have acquired a certain amount of skill. Now they are being retrenched. Their skill and services should be utilised. Therefore, I would urge upon the Government to immediately take up the construction of Iakhpura-Banaspani Rail Link project so that these 2,000 casual labourers who are facing retrenchment soon are provided employment in this new construction work.

Also, in the Khurda Road Division, the South-Eastern Railway should open some workshop so that the casual labourers who have been working for the last 10-15 years and have acquired a certain amount of skill get employment. I would again urge upon the Government that they should consider to take up new works in the Khurda Road Division to provide employment to workers who have acquired certain skill in the last 10-15 years.

श्री एम लक्ष्मणरावराव राव (करीमनगर)
सभापति महोदय, मैं श्री कच्छबाय को यह बिल लाने के लिए मुबारकबाद देता हूँ और मिनिस्टर साहब और दूसरे साधियों से निवेदन करना चाहता हूँ कि वे इस बिल को एक्सेप्ट करे कि वे यह न समझे कि जूनियर का एक मेम्बर यह बिल लाया है, इसलिए इस को मंजूर

नहीं करना है। जैसा श्री लक्ष्मणराव ने यह फरमाया है कि जनसभ का मेम्बर ऐमा बिल क्यों लाया है। प्रा० मधू दडवले ने ठीक कहा है कि चाहे जनसभ का मेम्बर हो और चाहे म्वलव पार्टी का, अगर वे ठीक और अच्छी बात कहने हैं, ना हमें उस को मानने के लिए तैयार होना चाहिये।

मैं समझता हूँ कि इस बारे में दो रायें नहीं हैं शायद मिनिस्टर साहब को भी इस मुक्तिफिक होगे— कि कैजुअल लेबर का मिन्टम अच्छा नहीं है। हमारा एक सोशलमिन्ट कन्ट्री है और हम मोशलमिन्ट की बात करते हैं। ऐसी हालत में अगर लोगों को रोजगार के लिए इतनी मुश्किलान का सामना करना पड़े, तो यह मुनासिब नहीं है। मैंने देखा है—श्रीमती देशपांडे ने भी यह कहा है कि बहुत से लोग पंद्रह, बीस, तीस साल तक कैजुअल लेबर के तौर पर काम करने हैं। उन के लिए इस बात की कोई गारंटी नहीं है कि उन को कोई काम मिलेगा और वे अपने बच्चा को पाल सकेंगे।

य मजदूर एक जगह काम करने है और जब वहाँ काम खत्म हो जाता है, तो उन को काम करने के लिए अपने बीबी-बच्चों को ले कर मीलो दूर दूसरी जगह जाना पड़ता है। कैजुअल लेबर की इन तकलीफों को देखते हुए, और उन के साथ हमदर्दी रखते हुए मिनिस्टर साहब को इस बिल को एक्सेप्ट करना चाहिए।

मैं इस बिल को सपोर्ट करता हूँ।

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MOHD SHAFI QURFISHI) Sir, at the outset I must express my sincere sense of gratitude to the hon. members who have taken part in this debate. The Bill which has been piloted by Shri Kachwal deals with the question of casual labour in the Indian Railways. This question has been dealt with at length in this House whenever it came up either in the form of question or in the form of a call-attention, and much has been said about it. But the hon members made certain valuable suggestions which I have taken due note of, and I would like to deal with some of the points which they made.

PROF. MADHU DANDAVATE : The most important suggestion is that the Bill should be accepted.

MR. CHAIRMAN : At least in spirit.

SHRI MOHD. SHAFI QURESHI : First I would like to clarify one point that this system of casual labour exists in the Railways not by choice but by compulsion, and it cannot be eliminated outright now because it would entail huge expenses on the part of the Railways.

AN HON. MEMBER : How much ?

SHRI MOHD. SHAFI QURESHI : The Mover of the Bill has calculated that, to absorb nearly four lakhs of casual labour, the annual expenses would be Rs. 50 lakhs. If they are to be paid as regular staff, the recurring expenses would be Rs. 40 to 45 crores. This casual labour which is engaged in connection with works is of a seasonal and temporary nature because the work itself is seasonal...

MR. CHAIRMAN : Do you mean to say that Rs. 45 crores would be in addition to what they are getting today ?

SHRI MOHD. SHAFI QURESHI : If we absorb them permanently, the recurring expenditure each year would be about Rs. 45 crores.

MR. CHAIRMAN : What would be the additional expenditure.

SHRI MOHD. SHAFI QURESHI : Rs. 45 crores minus what we are paying now

MR. CHAIRMAN : Do you not pay the contractors ?

SHRI MOHD. SHAFI QURESHI : Yes.

MR. CHAIRMAN : How much do you spend on casual labour now ?

PROF. MADHU DANDAVATE : With that argument, it would become imperative that, to curtail further expenditure, you should increase the number of casual labourers.

SHRI MOHD. SHAFI QURESHI : I would request the hon. members to understand my point of view. We are not averse to them. We have been very sympathetic to the casual labour and we are trying to see how best we can absorb those people in permanent jobs. The work which is given to the casual labour is seasonal, intermittent or sporadic or of a short duration it spreads from place to place.

In certain cases, for instance, during the summer months, we have to engage this casual labour for providing drinking water to the passengers. Now, this is a seasonal work because when the summer is off, the casual labour is also off with it. During monsoon we have to repair the tracks because everyday breaches occur and at various places. So, this also is a sort of a casual work and the labour employed is also casual in nature. There are works in connection with the repairs in the flood-affected areas. There also, this casual labour is employed. Once the work is over, we have no choice but to ask these people to go. The number is very big. The total number of people employed in the Railways on casual labour is about 3.17 lakhs. They are also employed on a large number of special works like ballasting, resleepering, relaying of tracks and earth work. They are also employed on major construction works. In all these, whatever the nature of the job will be, as you will see, it is all temporary in nature. Once the line is laid, once the construction is completed, once the resleepering is done or the ballasting is finished, they cannot be retained there because the work is of a temporary nature.

The hon. Members have mentioned...

MR. CHAIRMAN : Will the hon. Minister say how many employees are employed in casual labour who are doing continuous work for the Railways, say, for more than two years? Have you any such categorisation—to go from work to work, like that ?

SHRI MOHD. SHAFI QURESHI : I do not have the figures with me now. I

will tell you what happens. Once the work is over, a list of the casual labour is maintained by the supervisor and when the work is shifted to some distant place, we see that the same people are brought again and re-employed. But, unfortunately, what is happening is that sometimes, there is reluctance or resistance on the part of the casual labour to move away from their homes or to move away from their villages. They would prefer to have the work near-about their place of living.

The hon. Members have stated that on permanent jobs we should not utilise this casual labour ..

SHRI CHINTAMANI PANIGRAHI :
The hon Minister did not answer the very valid questions put from the Chair.

MR. CHAIRMAN : Rather it will be embarrassing for him. So, I did not press, but, I hope the Minister will take note of it.

SHRI MOHD. SHAFI QURESHI : I have got the figures now. This amount of Rs 40 crores, which I mentioned, would be in addition to the existing annual expenditure.

There are 22,000 men who have been working as casual labour for more than three years...

SHRI CHINTAMANI PANIGRAHI :
How many are working for more than ten years ?

SHRI MOHD. SHAFI QUREHI :
22,000 men are working for more than three years. That can be four years or five years or six years or ten years.

There are instructions issued to the Railways that where the job is of a permanent nature, casual labour should not be employed and if the job is of a permanent nature, permanent appointment should be made to that job. Hon Member, Shri Kachwai has raised this point that even for doing permanent work casual labour is being utilised. But that is not correct.

Before discharging the casual labour, all efforts are made to provide alternative jobs to these people. As I stated, a list is maintained by the supervisors and they try to get as many people back to another work provided they are willing to shift to the new work. It is, however, always not possible to find alternative jobs near-about because the quantum and the location of work varies from place to place.

One point which I would like to mention is that the casual labour which is discharged are given retrenchment compensation as provided by the Industrial Disputes Act. This is one thing which we have...

MR. CHAIRMAN : How does it come ? That is only for those who are permanent or who have put in more than 240 days. There is a definition of a 'permanent employee' who alone is entitled to retrenchment compensation under the IDA. That will go against your whole definition of casual labour if you say that they are paid retrenchment compensation.

SHRI MOHD. SHAFI QURESHI : I wanted to mention that, short of giving them permanent employment, all other benefits which are within the financial resources of the Railways are being provided to these people. The point which I am trying to make out is this. We are not taking casual labour as casually as is supposed to be done by hon. Members but we are trying to give maximum benefit which would have accrued to them if we had treated them as purely casuals. There is the retrenchment compensation which is being paid to them under the Industrial Disputes Act. We maintain regular panel of these names of casual labour; we do not have to go to outside but these people when they are retrenched are taken back in different jobs. And, in order to enable suitable personnel from out of the existing casual labour to be appointed under regular posts certain special dispensations have been given, for example, we have stopped direct recruitment and now all Class IV recruitments will be done from these casual labour. There is thus a big avenue open to these people but it will take time. Uptill now

[Shri Mohd. Shafi Qureshi]

we have absorbed some 70,000 people from casual labour. There is the relaxation of age limit also in their case. That is to say, the period of the casual labour which he has spent as a casual labourer will not be included while calculating his age. So, there will be no question of age bar for him. There are some relaxations in regard to medical specifications also. Some of these dispensations have been given to them in order to see that these people who have been working with us for a long time get absorbed permanently in the railways in due course.

I would like to inform the honourable House that besides 70,000 people who have been absorbed this year we have screened some 25,000 people more, and we are trying to provide them jobs permanently in the Railways.

MR. CHAIRMAN: That is, within 5 years or so...

SHRI MOHD. SHAFI QURESHI: If the vacancies are there available we will be able to do it within a very short period. As and when the vacancies arise we will be taking persons from these casual labourers.

Mr. Kachwai has also talked about the low level of the wages. He said that in some places it is the Minimum Wages Act which regulates the emoluments. He said that in some places there are the local rates which are fixed according to which they are paid. He said, in some places there are no local rates but all these things depend upon the whims and fancies of the supervisor who decides what is to be paid to the casual labourers. Hon. Members are aware that those people who are employed in stone-crushing or breaking or the building of roads etc. are all governed under the Minimum Wages Act. This is what is decided by the Labour Ministry. The casual labour which is employed on these jobs are remunerated according to the Minimum Wages fixed by the Central Government. With regard to the others who are not governed by the Minimum Wages Act, they are paid as per rates fixed by the local authorities.

And where the local rates are not available then they are paid at 1/30th of the minimum of the regular scale of pay. There is a recommendation which is under the consideration of the Government at this stage, and they are considering whether this should be applicable to other categories of casual labour. Casual labour employed on works other than projects are treated like temporary railway servants after 4 months continuous service and are given wages in the regular pay scale and allowances as admissible to temporary railway servants. Previously it was 6 months and now it is reduced to 4 months. This is a matter which was looked into by a tribunal headed by Shri Miabhoj, the ex-Chief Justice of the Gujarat High Court. He has made certain recommendations and among those recommendations this is one. He has suggested that this period of 6 months should be reduced to 4 months.

Sir, even during these four months, Shri Hukam Chand Kachwai has said that what we do is we employ a person for three months and twenty-eight days and then on the 28th day we discharge him saying there is no work; we re-employ him after ten days so that the continuity in his service is broken. In order to overcome this we have reduced the period from six months to four months and a casual labourer can take fifteen days leave during this period of four months and this will not be considered as break in his service. So, the hon. Members should appreciate how, gradually, we are trying to provide for this casual labour and also simultaneously absorbing as many of them as possible in the permanent cadre of the railways.

Sir, the Miabhoj Tribunal has made certain recommendations, the first recommendation is that in the case of casual labourers governed by the Minimum Wages Act, wages as prevalent in the locality may be given if such wages are higher than wages fixed under the Minimum Wages Act. This recommendation has been accepted. The second recommendation is that casual labourers employed on works other than projects may be given temporary status including regular scale of

pay on completion of 4 months' service instead of 6 months. This had also been accepted by the railways. The third recommendation is that casual labourers employed in projects may be given wages at 1/30th of the regular scale of pay if they are continued beyond six months. This recommendation is under the active consideration of the government and I hope a decision will be taken on this soon.

Shri Hukam Chand Kachwai stated that secret orders have been issued that no casual labourers should complete 180 days and that a break should be caused in their service and they should be re-employed after a break of 4 or 5 days. It is not 180 days but it is now 120 days and to overcome this particular type of mischief we have provided that 15 days' leave can be granted to the casual labourer during this period and it will not be considered as a break.

श्री जगन्नाथ राव जोशी (शाजापुर) : मैं एक खुलासा जानना चाहता हूँ । यदि 3 महीने 28 दिन के बाद उन को निकाला गया और दस दिन के अन्दर उन को फिर लिया गया, इस तीन महीने के अन्दर उन्होंने 15 दिन की कोई छुट्टी ली नहीं तो यह बीच का काल जो है उसे छुट्टी समझ कर उन की सविन क्या कांटीन्युअस समझी जायगी ?

श्री मुहम्मद शफी कुरेशी : मैं तो इस हद तक भी जाने को तैयार हूँ कि 3 महीने 28 दिन तक काम किया है और 6 दिन या दस दिन की छुट्टी उस ने ले ली तो दोबारा जब उस को काम मिले तो यह दस दिन का गैप, गैप न माना जाय, उस की सविन कांटीन्युअस मानी जाय । बिल्कुल खुला दिमाग हमारा है । कछत्राय जी ने पार्टी लाइन से बाहर आकर एक अच्छी चीज की ओर ध्यान दिलाया

SHRI JAGANNATHRAO JOSHI : I very strongly object to it. What does he mean by 'going beyond party lines' ?

श्री मुहम्मद शफी कुरेशी : यह प्राइवेट मेम्बर बिल है, पार्टी की तरफ से नहीं है ।

PROF. MADHU DANDAVATE : A sense of humour is not unparliamentary.

SHRI JAGANNATHRAO JOSHI : It is not any sense of humour, but it is a serious accusation, as a matter of fact.

सभापति महोदय : जोशी जी, वे तो आप की तारीफ कर रहे हैं ।

श्री मुहम्मद शफी कुरेशी : कम से कम न उन की जान के लिये और न आप की जान के लिये ऐसा कर सकता हूँ, मेरे दिल में आप के लिये और उन के लिये बहुत इज्जत है ।

The Maibhoj Tribunal has also gone into this question. The tribunal recommended that if a casual labourer was engaged on works which automatically expired on 31st March, the continuity of service should not be regarded as broken if sanction for this work was given subsequently and the same casual labourer was employed to finish the work. Government have accepted this recommendation.

The normal sanction for works is given from financial year to financial year or from April to March, and if funds are not available and the labour is laid off and the work is restarted and after a gap of 10 or 15 days or two or three months, the casual labourer is employed on the same work and the work is finished, then that period will not be considered as a break. So, hon. Members can see how much has been done to see that conditions are created whereby casual labourers are not put to any distress.

Shri Hukam Chand Kachwai and Shri Bhattacharyya have referred to malpractices in the employment of casual labour and that money is reaching the hands of some supervisors. I would like to have some specific instances in this case, but every care is taken to see that ordinarily these poor labourers who come for work are not fleeced by the supervisors and others, and if any case comes to my notice, I shall be dealing with that case very strictly and deterrent punishment would be given to the offenders.

श्री हुकम चन्द कछवाय : विजिलस एरा कसेज चलाये जा रहे हैं ।

SHRI MOHD. SHAFI QURESHI : I would certainly look into it. I am grateful to Shri B. V. Naik who has correctly pointed out that only by picking up the railways no useful purpose would be served, because so far as the railways are concerned, I have already stated the facts before the House, and the House will see and appreciate the efforts which have been made by the railways to better the lot of the casual labourers.

Shri Bhatia has pointed out that it is better to give at least temporary employment rather than no employment. That is also a point to be considered because these people would not have been employed at all but for the casual type of work which they are doing.

Dr. Kailas has pleaded that contract labour should be protected and he has suggested that at the time of tendering for a particular work, there should be a condition in the contract itself that they will provide all facilities like shelter and drinking water to the labourers. In our new tender system, this has been provided, and it is a condition of the contract itself that the contractor will provide shelter and also drinking water facilities to the labourers whom he engages on railway work.

SHRI K. LAKKAPPA : But the contractors are not providing those facilities.

MR. CHAIRMAN : I hope he has also some specifications about the type of shelter that should be provided to them. Otherwise, he knows what type of shelters is there these days.

SHRI MOHD. SHAFI QURESHI : These sheds are normally of a temporary nature. But I think that they should be at least habitable where a decent human being can live, but I shall have to tighten up the security staff and the supervisory staff a little bit more to see that

these conditions are adhered to properly by the contractors.

श्री हुकम चन्द कछवाय : जो कन्टीन का ठेका लेते हैं, वे काफी केजुअल लेबर रखते हैं। उन के लिये बतलाये- वे वर्षों वहाँ काम कर रहे हैं, ठेकेदार बदल जाता है, लेकिन वे नहीं बदलते !

SHRI MOHD. SHAFI QURESHI : I appreciate the spirit with which the hon. Member has brought forward this Bill. But Government are not able to accept this Bill at this stage. I have given a detailed and full account of how we are treating casual labour in the railways, and I hope that he would give due consideration and possibly withdraw the Bill.

श्री हुकम चन्द कछवाय (मुरा) : सभापति जी, मेरे द्वारा प्रस्तुत विधेयक पर जितने सदस्य बोले हैं उन सब का मैं आभारी हूँ। इस विधेयक का विरोधी किसी भी माननीय सदस्य ने नहीं किया इस लिये मैं उन सब का धन्यवाद देता हूँ

माननीय मंत्री जी ने बहुत सी बातों का खुलासा किया है, परन्तु कुछ बातों के लिये उन्होंने सदन को गुमराह करने का प्रयास भी किया है। मैंने जिन मुद्दों को अपने प्रारम्भिक भाषण में उठाया था, उन में बहुत सी बातों का जवाब उन्होंने नहीं दिया। आप ने स्वयं यह कहा है कि देश में 3 लाख 17 हजार केजुअल लेबर है, परन्तु उन में से कुछ लोगों को स्थायी किया गया है। मेरी अपनी जानकारी है कि साढ़े पांच लाख केजुअल लेबर देश में हैं, इन को स्थायी करने के लिये आप ने क्या रास्ता ढूँढ़ा है। आखिर इन लोगों का क्या दोष है, इन्हें प्राविडेंट फण्ड और ग्रेचुइटी से भी वंचित रखा जाता है। अच्छा होता कि माननीय मंत्री जी कुछ ऐसी व्यवस्था करते जिस से इन लोगों को भी प्राविडेंट फण्ड और ग्रेचुइटी का लाभ मिले

आज कल देश में सभी स्टेशनों पर खाने-पीने के ठेके दिये जाने हैं, य लोग खीमचे लगाते हैं, ट्रालियां चलाते हैं। इस काम के ठेकेदार बदलते रहते हैं, लेकिन उन के यहाँ काम करने वाले ये लोग वही 30-35 रुपया महीना पाते हैं,

ठेकेदार की भर्ती है जब चाहता है रख लेता है और जब है निकाल देता है। इन के बारे में आपने मागण में कोई उल्लेख नहीं किया।

आप के यहाँ मजदूरों के हित में बहुत में कानून और नियम बनते हैं लेकिन उन के लागू होने में सबहुत बिलम्ब होता है। मियां भाई कमीशन की रिपोर्ट का आपने उद्धरण दिया, लेकिन मेरी अपनी जानकारी है कि रिपोर्ट आने के बाद उस के लागू होने में बहुत भयम लगाया गया पता नहीं किम कमरे से वे सिफारिश पड़ी रही। जब तक हम लोग हा पर न कहें, तब तक आप नहीं देखते। मैं आप से से पूछता हूँ मियां भाई कमीशन की रिपोर्ट आप के पास कब आई और आप ने कब लागू की, दोनों के बीच कितने समय का अन्तर है क्या आप तब से पैसा देने का नयार है जब से वह रिपोर्ट आप के पास आई है?

आप ने कहा कि इस सिस्टम का हटाने में बहुत पैसा खर्च होगा। समाजवाद-एक अच्छा सिद्धान्त है, पैसा आप का कहना है, यह बहुत उजला है, बहुत सफेद है, लेकिन हम अच्छे समाजवाद में यह केजभल लेबर की प्रथा एक बाला धब्बा बना कर बँटी हुई है। इस को समाप्त करने के लिये कई ठोस कदम आप की ओर से नहीं उठाये गये और न कोई कार्यवाही करने का आप का विचार है। आपने कहा कि 15-50 करोड़ रुपये खर्च होगा - यह तो ठीक है, खर्च ना होगा ही, लेकिन आप इन से क्या भी लेते हैं। जब आवश्यकता होती है इन को रखते हैं, वरना निकाल देते हैं, रखायी होने की सोचन ही नहीं आने देते, जब कि आप के कई महकमों में लगातार काम चलता है, वहाँ काम होता है। उस महकमों में रखायी आदमी भी काम करते हैं जिन को ज्यादा वेतन मिलता है और केजभल लेबर भी काम करता है जिन को कम वेतन मिलता है।

गैंग मीनों का वेतन आप तब नहीं करते—वहाँ का जिलाधीश तय करता है। ऐसी महगाई में हार्ड रुपये से पांच रुपये का वेतन दिया जाता है। आप ने कहा कि 7 से 10 रुपये तक मिलता है, अगर कहीं कम मिलता है तो उस का उद्धारण दीजिए।

परन्तु मेरी जा जानकारी है, वह बिल्कुल ठीक और मजबूत जानकारी है, आप छानबीन करेंगे तो आप को भी पता चल जायगा कि ढाई रुपये से पांच रुपये तक वेतन मिलता है, जिस को जिला कलेक्टर तय करता है। क्या आप इन को जिला कलेक्टर के मातहत रखेंगे, वह जा कहेगा वही वेतन देंगे। सभापति जी, मैं आप के माध्यम से मंत्री महोदय से कहूँगा कि जिला कलेक्टर के माध्यम में वेतन न दीजिए। वे आप की सेवा करते हैं और जब आप की सेवा करते हैं तो वेतन भी आप ही तय कीजिए, खुशक भी आप दीजिए।

मैंने रिकार्ड के बारे में कहा था कि जभल लेबर की हाजरी का कोई रिकार्ड नहीं रखा जाता। इस काम में बड़ा घपला हाता है, वह दावा भी नहीं कर सकता है, क्योंकि इन में अधिकारण लॉग अन्तर्गत होने है। ऐसे किस्मों भी हमारे सामने आये हैं जहाँ एक व्यक्ति को पांच रुपये रोज दिये जाते हैं उस से दम्नखत पांच रुपये पर कटाये जाते हैं लेकिन उस को ढाई रुपये दिये जाते हैं?

1700 hrs.

पैसे भी उद्धारण मिलेंगे कि अगर के जा लागू है वे सभी खान हैं। 500 रु. पक्का करने का रेट बधा हुआ है। मारे देश में एक रेट है इसमें कोई अन्तर नहीं है। गैंग की भर्ती में प्रति व्यक्ति 10 रुपए और एक गैंग में 20 व्यक्ति होते हैं, इस तरह से दो मी रूपए लिए जाते हैं मारे देश में यह बात है। यह बात कोई छिपी हुई नहीं है। या कोई खुफिया चीज नहीं है मेरी यूनियन चलती है और मैं जानता हूँ कि कैसे पैसा देकर लोग पक्के होते हैं और तीकरी में जाते हैं। आपने 17 हजार लोग के रखायी होने की बात कही लेकिन यह कोई अच्छी प्रगति नहीं है। रेलवे में खान-पान, वर्कशाप और दफ्तर में भी कुछ इस प्रकार के लोग हैं तथा जो गैंग है उन सभी को मिलाकर जो सख्या बनती है वह मेरी जानकारी में साढ़े 5 लाख है और आपके हिसाब से तीन लाख 17 हजार है। आप कहते हैं गिटी फाउंडेशन जो है उनमें लिए कभी कभी काम निकलता है, वह कुछ लोग हो सकते हैं

[श्री हुकम चन्द कछवाय]

है परन्तु बड़ी संख्या इनकी इस देश में है तो आशा करता था इस बात पर आप एक अच्छा आश्वासन देगे और जो दाग आपके समाजवाद पर लगा है, एक काली लकीर जो कैजुअल लेबर की बनी हुई है उसको आप मिटायेगे, ऐसी मेरी भावना थी पर मुझे लगता है कि आप डगमगा रहे हैं। आप स्वयं इस प्रकार का कोई बिल सदन में लायें तो मैं उसका स्वागत करूंगा, उसको मॉवेंट करूंगा लेकिन मेरे बिल को यह कहकर टालना कि चूँकि मैं इसको लाया हूँ इसलिए पाम नहीं होगा।

श्री मुहम्मद शफी कुरेशी : मैंने यह नहीं कहा है कि आप लायें हैं इसलिए पाम नहीं होगा। मैं आपको इज्जत करना हूँ कि आपने पार्टी के बाहर निकलकर भी एक अच्छा बिल पेश किया है।

श्री हुकम चन्द कछवाय : मैंने पार्टी के बाहर निकलकर यह बिल पेश नहीं किया है बल्कि पार्टी के अन्दर ही किया है। मैं केवल माध्यम हूँ।

सभापति महोदय : पार्टी में बाहर यानो पार्टी से ऊपर।

श्री मुहम्मद शफी कुरेशी : मैंने कहा आप पार्टी में ऊपर उठें हैं।

श्री हुकम चन्द कछवाय : यह बिल पार्टी के माध्यम से ही लाया गया है। पार्टी ने मेरे द्वारा रखवाया है। इसलिए यह कहना कि पार्टी से ऊपर होकर यह बिल आया है, यह बात गलत है।

सभापति महोदय, मैं आशा करता था कि मंत्री जी मेरे बिल को स्वीकार करेंगे। मैं चाहता था कि उन लोगों को विस्तार से कुछ सूचीबद्ध मिलेंगी। उनको प्राविजेंट फंड की कोई सहूलियत नहीं है। मैंने एक बात और कही थी कि कैजुअल लेबर जो है वह कुछ सीमा तक आते जाते रहते हैं गाड़ी पर या जो गैरमैन हैं उनकी जमीन दी जाये। आपके

पास बहुत सी जमीन रेल की पट्टी के पास पड़ी हुई है जिसका कोई उपयोग नहीं है। आज देश में जो खाने पीने की समस्या है उसको देखते हुए यदि वह जमीन उनको दी जाये तो वह धरती माता से अन्न पैदा करके अपना और आपका भी पेट भर सकते हैं। जमीन का यह मामला घनेको बर्षों से इस मदन में उठ रहा है लेकिन कोई ठोस कदम नहीं उठाया जा रहा है। मैं आपसे प्रार्थना करूंगा कि भविष्य में अधिक से अधिक जमीन जो रेलवे लाइन के पास पाम पड़ी हुई है उसको खेती के लिए दे ता बहुत अच्छा है। आपने जो आश्वासन दिया है उसके लिए मैं आपका आभारी हूँ लेकिन मैं तो चाहूंगा कि आप मेरे बिल को पाम कर लें।

सभापति महोदय : मंत्री जी ने जो आश्वासन दिया है उससे बाद क्या आप इसका विद्वुत करेंगे ?

श्री हुकम चन्द कछवाय : वायस बॉटिंग हो।

प्रो० मधु इंदरवते : यह विधेयक नामज़र करने के बजाये अगर मंत्री जी यह बतें ता ज़ादा अच्छा होगा to elicit public opinion we are prepared to have it circulated.

SHRI MOHD SHAFI QURISHI. I am not agreeable to it

MR CHAIRMAN : The question is :

"That the Bill to provide for the abolition of the practice of employing casual labour in the Railways be taken into consideration"

The motion was negatived

MR. CHAIRMAN : We shall now take up the next Bill, the Delimitation (Amendment) Bill of Shri Madhu Limaye.

17.05 hrs.

DELIMITATION (AMENDMENT) BILL
[INSERTION OF NEW SECTION 9A]

श्री मधु लिमये (बाँका) : मैं प्रस्ताव करता हूँ कि सीमांकन अधिनियम, 1972 में संशोधन करने वाले विधेयक पर विचार किया जाय।